

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 2484/2019

(Arising out of impugned final judgment and order dated 16-11-2018 in CRLA Nos.2070/1988, 2104/1988 and 1436/1988 passed by the High Court of Judicature at Allahabad)

RAMESH CHANDRA RAI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.28211/2019-EXEMPTION FROM FILING O.T.
and IA No.28208/2019-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 22-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Shantanu Krishna, AOR
 Mr. Shashank Shukla, Adv.
 Mr. Anukul Raj, Adv.
 Mr. Anant Prakash, Adv.
 Mr. Siddharth Sengar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission is granted to file special leave petition.
Application for exemption from filing official
translation is allowed.

Issue notice.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER